



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 45. CUTTACK, FRIDAY, DECEMBER 1, 1939.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 25th November 1939.

No. 6113-C.—The following notifications, by the Government of United Provinces, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 8th November 1939.

No. 4377/VIII.—184(6).—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor hereby declares to be forfeited to His Majesty every copy of issues nos. 1 and 2 for August and September 1939 respectively of the magazine in Hindi entitled "KRANTI" edited by Raja Ram Shastri,

M.L.A., and printed and published by Shri Raja Ram Shastri at the National Press, Cawnpore, and all other documents containing copies, reprints or translations of, or extracts from, the said publications, on the ground that the said issues of the magazine contain matter of the nature described in clauses (b) and (f) of sub-section (1) of section 4 of the said Act.

By order of the Governor,

R. F. MUDIE,

Chief Secy. to Govt., United Provinces.

The 9th November 1939.

No. 1285-P./VIII—184(2).—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a book in Hindi entitled "AZADI KE SHAHID" by Trimurti with an introduction by Sachindra Nath Sanyal, published by P. N. Sushil, Nav Ratna Sahitya Mandal, Cawnpore, and printed at the Hindi Sahitya Press, Cawnpore, and all

other documents containing copies, reprints or translations of, or extracts from the said publication, on the ground that the said book contains matter the publication of which is punishable under section 124-A of the Indian Penal Code.

By order of the Governor,

S. H. ZAHEER,

For Chief Secy. to Govt., United Provinces.

The 25th November 1939.

No. 6115-C.—The following corrigenda and notifications by the Government of Bengal are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL (PRESS).

Corrigenda.

The 10th November 1939.

No. 6110-P.—In lines 3 and 4 of the Government of Bengal, Home Department notification no. 5816-P., dated the 26th October 1939, for the words "Imperialist War and the Communist Party's Declaration", the following shall be substituted:—

"Samrajyabadi Juddha O Communist Partyr Ghoshana" (Imperialist War and the Communist Party's Declaration).

POLITICAL.

The 10th November 1939.

No. 6127-P.—In lines 3, 4 and 5 of the Government of Bengal, Home Department notification no. 5785-P., dated the 23rd October 1939, for the words "Organisation, Demand and Struggle of Mill Workers in the War Market", the following shall be substituted:—

"Juddher Bazare Chatkal Sramiker Sangathan, Dabi-o-Larai" (Organisation, Demand and Struggle of Mill Workers in the War Market).

NOTIFICATIONS.

POLITICAL (PRESS).

The 15th November 1939.

No. 6177 P.—Whereas in the opinion of the Governor the issue of a leaflet in Urdu entitled "Majuda Jung Europe Ke Motallique Jamiate Ulamas Hind Ki Majlise Amla Ka Aham Biyan" (Important Statement of the Working Committee of the Jamiat-E-Ulema-I-Hind in connection with the present European War)

printed at the Raj Electric Press, Meerut, and published by Abdul Awal from Delhi, contains prejudicial reports of the nature described in clause (7) of rule 34 of the Defence of India Rules read with sub-clause (k) of clause (6) of that rule;

Now, therefore, in exercise of the power conferred by clause (c) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the said issue of the said document and all other documents containing copies, reprints, translations of or extracts from the said issue of the said document.

The 14th November 1939.

No. 6155-P.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act 1931 (Act XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of the issue of the newspaper in English entitled "National Front," Volume II, no. 32, dated the 22nd October 1939, edited by P. C. Joshi and printed and published by Sheodan Singh Chauhan at the Naya Hindustan Press, Bairehna, Allahabad, and all other documents containing copies, reprints or translations of, or extracts from, the said issue of the said newspaper, to be forfeited to His Majesty, on the ground that it appears to the Governor that the said issue of the newspaper contains words of the nature described in clauses (d) and (h) of sub-section (1) of section 4 of the said Act.

By order of the Governor,

H. J. TWYNAM,

Secretary to the Govt. of Bengal.

The 25th November 1939.

No. 6132-C.—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

FINANCE DEPARTMENT.

Simla, the 4th September 1939.

No. 126.—S. R. B.—In exercise of the powers conferred by rule 105 of the Defence of India Rules, the Central Government is pleased to appoint the Agent of every branch of the Imperial Bank of India in British India to be an Inspector of Enemy Firms for the revenue district in which the branch is situate.

C. E. JONES,

Secretary to the Govt. of India.

The 26th November 1939.

No. 6138-C.—The following declaration of exemption by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

DECLARATION OF EXEMPTION.

New Delhi, the 17th November 1939.

No. 21/68/II/39-Political (W).—In exercise of the powers conferred by section 6 of the Registration of Foreigners Act, 1939 (XVI of 1939), the Central Government is pleased to declare that the provisions of the Registration of Foreigners Rules, 1939, except rule 8 and such of the provisions of rules 4, 14, 15 and 16 as apply to, or in relation to, passengers and visitors who are not foreigners, shall not apply to, or in relation to, the following members of the Japanese Delegation who have arrived in India to participate in the Indo-Japanese trade negotiations, namely :—

(1) Mr. Kyuhichi Toyoshima.

(2) Mr. Rihichiro Abe.

(3) Mr. Taiichiro Matsuo.

(4) Mr. Katsuzo Shibata.

(5) Mr. Shigeru Kawa.

2. This Declaration will remain valid during the period of stay of these persons in India.

H. J. FRAMPTON,

Dy. Secy. to the Govt. of India.

The 29th November 1939.

No. 6179-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEFENCE CO-ORDINATION
DEPARTMENT.

New Delhi, the 24th November 1939.

No. 256-OR./39.—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in its notification in the Defence Co-ordination

- (e) any goods of the description specified in Part B, D or E of the Schedule and covered by an export licence issued by or under the orders of the Chief Customs-Officer or Collector of Land Customs;
- (f) any goods constituting the stores or equipment of an outgoing vessel or conveyance, or the *bona fide* personal effects of the crew of, or of the passengers in, such vessel or conveyance;
- (g) any goods transhipped at a port in British India after having been manifested for such transhipment at the time of despatch from a port outside British India;
- (h) any goods exported under the orders of Military, Naval or Air Force Authorities for Military, Naval or Air Force requirements; and
- (i) any goods exported under the special orders of the Central Government.

SCHEDULE.

PART A.

(No Licences.)

- (1) Arms, ammunition and explosives (including fulminate of mercury).
- (2) Bleaching powder and chlorine.
- (3) Sodium and potassium bichromates.
- (4) Chrome Alum.
- (5) Tetra-ethyl lead.
- (6) Flax, raw.
- (7) Telescopes and Binoculars.
- (8) Surveying instruments and appliances.
- (9) Optical glass.

PART B.

(Licences issued by the Chief Customs-Officer or Collector of Land Customs.)

- (1) Chemicals and chemical preparations, the following:—
 - (i) Acid Acetic.
 - (ii) Acid, sulphuric.
 - (iii) Ammonia and ammonium compounds.
 - (iv) Caustic potash.
 - (v) Caustic soda.

- (vi) Copper sulphate.
- (vii) Potassium carbonate.
- (viii) Potassium chlorate.
- (ix) Sodium bicarbonate.
- (x) Sodium carbonate, including soda ash.
- (xi) Sulphur.
- (2) Drugs and medicines, including camphor.
- (3) Optical instruments (other than telescopes, binoculars and surveying instruments).
- (4) Photographic papers, plates and films (excluding those used in X-ray photography and excluding cinema films).
- (5) Provisions, canned and bottled.
- (6) Surgical and veterinary instruments.
- (7) Chemical manures.

PART C.

(Licences issued by the Central Government in the Department of supply.)

(1) Chemicals and chemical preparations, the following :—

- (i) Acid Acetic.
- (ii) Aluminium oxide.
- (iii) Calcium acetate (acetate of lime).
- (iv) Glycerine.
- (v) Lead acetate.
- (vi) Photographic chemicals, all sorts.
- (vii) Sodium hydrosulphite.
- (viii) Sodium nitrite.
- (ix) Toluol (toluene).
- (2) Synthetic dyestuffs, including materials used in any dyeing process.
- (3) Graphite crucibles.
- (4) Instruments, apparatus and appliances, the following :—
 - (i) Electric wires and cables.
 - (ii) Electrical insulating materials, all sorts.
 - (iii) Wireless transmission and receiving sets and parts thereof.
- (5) Machinery and machine tools of all descriptions, and parts thereof.
- (6) Metals and ores, the following :—
 - (i) Alumina ; aluminium and aluminium alloys and manufactures thereof ;

- (ii) Antimony ;
- (iii) Copper ore ; copper pyrites ; copper, old and unwrought ; copper wire, drawn and copper scrap ;
- (iv) Ferro-silicon ; ferro-phosphorus ; ferro-chrome ; ferro-titanium.
- (v) Gun metal, gun metal scrap and gun metal borings.
- (vi) Iridium, osmiridium, iridosmine and concentrates containing iridium.
- (vii) Iron pyrites.
- (viii) Iron or steel :—
 - (a) Sheets and plates, galvanised (corrugated and plain).
 - (b) Sheets and plates, tinned.
 - (c) Plates, boiler, of acid quality steel.
 - (d) Tubes, pipes and fittings, cast or wrought.
 - (e) Wire rope (black and galvanised).
 - (f) Wire, plain, barbed and stranded.
 - (g) Wood Screws.
 - (h) Wire nails.
 - (i) High speed tool steel.
- (ix) Lead sheets, lead pipes and tubes and lead scrap.
- (x) Magnesium and magnesium alloys.
- (xi) Mercury (quicksilver) and its compounds.
- (xii) Molybdenum ; ferro-molybdenum ; molybdenum ores and compounds.
- (xiii) Nickel ; nickel ore and matte, nickel alloys in their various forms (including nickel oxide).
- (xiv) Phosphorus and phosphor alloys.
- (xv) Platinum, crude and refined ; platinum alloys and compounds.
- (xvi) Radium ; radium ores and concentrates ; radium compounds.
- (xvii) Tin, unwrought and wrought.
- (xviii) Tungsten ; ferro tungsten.
- (xix) Vanadium ; ferro vanadium ; vanadium ores.
- (xx) White metal, white metal scrap, white metal scrap borings and white metal ash and dross.
- (xxi) Zinc or spelter, unwrought and wrought, zinc concentrates and zinc scrap.
- (7) Photographic plates and films used in X-Ray photography.

(8) Textiles, the following :—

- (i) Cotton mosquito netting.
- (ii) Flax manufactures.

(9) Vehicles, the following :—

- (i) Air-craft and parts of air-craft.
- (ii) Motor cars, motor cycles and motor omnibuses, vans and lorries ; and parts thereof.

(10) Wood and timber, Walnut.

(11) Miscellaneous—

- (i) Abrasives, manufactured, including grinding wheels.
- (ii) Bakelite and other synthetic moulding powders.
- (iii) Packing, hydraulic.
- (iv) Sera.

PART D.

(Licences issued by the Chief Customs-Officer or Collector of Land Customs.)

(1) Manila rope.

(2) Wool raw.

PART E.

(Licences issued by the Chief Customs-Officer or Collector of Land Customs.)

(1) Candles of all kinds.

(2) Myrobalans ; other tanning substances.

(3) Hides and skins, raw, all sorts.

(4) Hides and skins, tanned or dressed, all sorts.

(5) Metals and metallic ores, the following :—

- (i) Aluminium ore (Bauxite).
- (ii) Chrome ore.
- (iii) Iron ore.
- (iv) Manganese ore and manganese.
- (v) Tungsten ore (Wolfram).
- (vi) Monazite sand.
- (vii) Pig iron.
- (viii) Iron or steel :—

(a) All rolled steel sections.

(b) Hoops and strips.

(c) Rivets, bolts and nuts.

(d) Sheets and plates not specified in Part C.

(e) Scrap for re-manufacture.

(f) Steel ingots, blooms, billets and slabs.

(g) Castings.

(6) Mica.

(7) Oils, vegetable, the following :—

(i) Castor oil,

(ii) Coconut oil.

(8) Oils, mineral, all sorts (including crude oil, kerosene fuel oils, lubricating oils and greases, petrol, benzine and benzol).

(9) Oilcakes, all sorts.

(10) Paraffin wax.

(11) Rubber, raw.

(12) Rubber tyres and tubes.

(13) Seeds, oilseeds, non-essential, all sorts.

(14) Tallow and stearine.

(15) Textiles, the following :—

(i) Cotton, raw and waste.

(ii) Cotton manufactures, all sorts, not specified in Part C.

(iii) Hemp, raw.

(iv) Hemp manufactures other than manila rope.

(v) Jute, raw.

(vi) Jute, manufactures.

(vii) Mesta-fibre.

(viii) Silk, raw, cocoons, waste products (including Duppon) and hand-reeled.

(ix) Wool manufactures.

A. H. LLOYD,

Secy. to the Govt. of India.

Dated the 29th November 1939.

No. 6203-C.—The following notification by the Government of United Provinces are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

The 20th November 1939.

No. 1028-P/VIII—184(5) —In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Sudharak Tract" divided in three parts, written by 'Revolutionary Poet' Dr. Sha'd Malihabadi,

district Lucknow, and printed by Rama Shankar at the Fine Press, 14, Hewett Road, Lucknow, and its Urdu edition entitled "Islahi Tract" printed at the same press, and all other documents containing copies, reprints or translations of, or extracts from the said publications, on the ground that the said pamphlets contain matter the publication of which is punishable under section 152-A of the Indian Penal Code.

The 15th November 1939.

No. 3918/VIII-184.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a book in Hindi entitled "BHARAT SAN SATAWAN KE BAD" by Pandit Shankar Lal Tewari (Bedhab) Sagari, published by Chaudhri and Sons, Benares City and printed by Mahadeo Prasad at the Arjun Press, Kabir Chaura, Kashi on the ground that the said book contains matter the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

The 15th November 1939.

No. 1002-P/VIII-184(5)—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Jhansi ki Rani Ranchandi Lakshmi Bai" by Sudarshan "Chakra" Misra and printed at the Jai Press, Cawnpore, on the ground that the said pamphlet contains matter the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

By order of the Governor,

R. F. MUDIE,

Chief Secy. to Govt., United Provinces.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 29th November 1939.

No. 8003—JJ-9/39-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

New Delhi, the 11th November 1939.

No. 1-A. (3)/39.—In exercise of the powers conferred by sub-section (2) of

section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In the said Rules—

I.—After rule 22 the following rule shall be inserted, namely:—

"22-A. A person, who is attending an institution recognised by the Central Government for purposes of clause (b) of rule 22 and who while serving as an articled clerk, takes up military duties in connection with a war in which His Majesty's Government is involved shall, for the period of such duties, be deemed to have attended at such an institution."

II.—After sub-rule (3) of rule 33 the following sub-rules shall be inserted, namely:—

"(4) A Registered Accountant entitled to train articled clerks who takes up military duties in connection with a war in which His Majesty's Government is involved shall be deemed to be in practice for the period of such duties.

(5) A Registered Accountant who is employed as a paid assistant to a Registered Accountant entitled to train articled clerks or in a firm of such accountants, and who takes up military duties in connection with a war in which His Majesty's Government is involved, shall, for the period of such duties, be deemed to be in service of the same accountant or of the same firm, as the case may be, for purposes of sub-rule (1) of rule 40."

III.—To rule 44 the following proviso shall be added, namely:—

"Provided that military service rendered by an articled clerk in connection with a war in which His Majesty's Government is involved shall be deemed to be service under articles for purposes of rule 36."

N. R. PILLAI,

Joint Secy. to the Govt. of India.

The 29th November 1939.

No. 8007—IJ-9/39-Com.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

New Delhi, the 28th October 1939.

No. 1-A. (3)/39.—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificate Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

AMENDMENT.

For rule 55 of the said Rules, the following rule shall be substituted namely:—

"55. A member, other than a member in the service of the Government, shall be deemed to have vacated his seat on the Board, if—

- (a) being a person nominated or elected to the Board under clause (a) or clause (c) of sub-rule (1) of rule 49, his name is removed from the list of Registered Accountants entitled to train articled clerks, or
- (b) being a person nominated under clause (b) of the said sub-rule, his name is removed from the Register, or
- (c) he is absent from two consecutive meetings of the Board without special leave of absence from the Chairman of the Board".

R. K. NEHRU,

Joint Secy. to the Government of India.

The 28th November 1939.

No. 7955-J.—The following notifications, issued by the Government of India in the Home Department, are republished for general information.

C. G. NAIR,
Secretary to Government.

New Delhi, the 27th March 1939.

No. 286/36-Judicial.—In exercise of the power conferred by *Explanation 2* to section 44A of the Code of Civil Procedure 1908 (Act V of 1908), the Central Government is pleased to declare British Burma to be a reciprocating territory, and the High Court of Judicature at Rangoon and all District Courts in British Burma to be Superior

Courts of that territory for the purposes of the said section.

C. J. W. LILLIE,
Dy. Secy. to the Govt. of India.

New Delhi the 27th March 1939.

No. 286-I-36/Judicial. The following notification, issued by the Government of Burma regarding reciprocity between British India and British Burma in the matter of execution of decrees, is published for general information:—

"JUDICIAL DEPARTMENT.

JUDICIAL I BRANCH.

Rangoon, the 7th March 1939.

No. 141.—Whereas the Code of Civil Procedure (Amendment) Act, 1937 (India Act VIII of 1937), has been brought into force in British India by a notification by the Government of India with effect from the 19th November 1938.

And whereas the Governor of Burma is satisfied that the Government of India have agreed to declare British Burma to be a reciprocating territory and the High Court of Judicature at Rangoon and all District Courts in Burma to be superior courts for the purposes of section 44A of the said Code:

Now, therefore, the Governor of Burma declares British India to be a reciprocating territory and the following Courts of British India to be superior courts for the purposes of section 44A of the Code of Civil Procedure, that is to say:—

- (a) The High Court in Calcutta, Madras, Bombay, Allahabad, Lahore, Patna and Nagpur, the Chief Court in Oudh, the Judicial Commissioner's Courts in the North-West Frontier Province and in Sind, any other court in British India constituted or reconstituted under Chapter II of Part IX of the Government of India Act, 1935 as a High Court and any other comparable court in British India which His Majesty in Council may declare to be a High Court for the purpose of that Act.
- (b) All District Courts.
- (c) All other courts whose civil jurisdiction is subject to no pecuniary limit, provided that the judgment sought to be filed under the said section is sealed with a seal showing that the jurisdiction of the court is subject to no pecuniary limit.

By order,
CHITT MAUNG,
*Secy. to the Govt of Burma,
Judicial Department."*

C. J. W. LILLIE,
Dy. Secy. to the Govt. of India.